

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 399/GT/2020**

Subject : Petition for determination of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2019 to 31.3.2024

Petitioner : NTPC Ltd.

Respondents : GRIDCO Ltd.

Date of Hearing : **27.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Ms. Neelam Singh, Advocate, NTPC  
Shri Karthikeyan Murugan, Advocate, NTPC  
Shri Prashant Chaturvedi, NTPC  
Shri Ajay Pratap Singh, NTPC  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner requested for time to file additional information sought vide RoP of the hearing dated 6.12.2023. The learned counsel for the Respondent also requested for time to file reply on the said additional information. This request was accepted and based on mutual consent of the parties, matter was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner to furnish following additional information on or before **17.4.2024** after serving a copy to the Respondent:

- (a) *The detailed break up of closing capital cost of Rs. 111943.51 lakh in terms of list of items and cost thereof.*
- (b) *The list of assets along with cost, which are not fully depreciated (90 %) as on 31.03.2021.*
- (c) *The information in terms of 'form H' shall be furnished for last 5 years i.e. 2016– 17 to 2020 – 21.*
- (d) *The reasons for additional capital expenditure of Rs. 457.82 lakh and Rs. 112.01 lakh claimed towards 'Effluent Treatment Plant and associated facilities' and 'Upgradation of DCS HMI System' in 2020 – 21 i.e. last year of operation. Further shall furnish percentage of works completed, status of put to use and actual date capitalization of these items.*
- (e) *The form 15 and 15 (A) for January, 2021, February, 2021 and March, 2021.*



- (f) *The quantity, GCV and value of Coal stock and oil available as on 31.3.2021.*
- (g) *The details of advance given to coal company along with supporting document beyond February 2021.*
- (h) *The list of assets along the cost transferred / to be transferred to new plant under construction.*
- (i) *LD, penalty recoverable, receivables etc, as on 31.3.2021.*
- (j) *The detailed break up of security charges claimed in 2019– 20 and 2020– 21, particularly, CISF security charges and non CISF security charges, along with the supporting documents and security assessment made and man power deployed thereof, in terms of Regulation 35 (6) of 2019 Tariff Regulations.*

3. The Respondent is permitted to file reply to the above, by **10.5.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, on or before **31.5.2024**.

4. The Petition will be listed for hearing on **11.6.2024**.

**By order of the Commission**

Sd/  
(Deepak Pandey)  
Assistant Chief (Law)

